

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2437
ANSWERED ON 06.08.2024

IMPLEMENTATION OF PANCHAYATI RAJ SCHEME

2437 SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the reasons for delays in the implementation of Panchayati Raj schemes in States;
- (b) the manner in which the Ministry is addressing these delays to ensure timely execution;
- (c) the current status of fund utilization for Panchayati Raj schemes in States;
- (d) whether there are any challenges or bottlenecks hindering the effective utilization of allocated funds and if so, the details thereof;
- (e) the steps taken by the Ministry to enhance the capacity of Panchayati Raj institutions in States to effectively implement and manage these schemes;
- (f) the manner in which the Ministry monitor the progress and evaluate the impact of Panchayati Raj schemes implemented by States;
- (g) whether there are any mechanisms in place to assess the outcomes and address any shortcomings and if so, the details thereof; and
- (h) the manner in which the Ministry is collaborating with the State Governments to streamline the implementation process and address any State-specific challenges?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S.P. SINGH BAGHEL)

(a) to (h) The Ministry of Panchayati Raj implements the Centrally Sponsored Scheme of Rastriya Gram Swaraj Abhiyan (RGSA) for capacity building and training of the elected representatives of the Panchayati Raj Institutions (PRIs) and the Incentivisation of Panchayat to provide incentives to the Panchayats in recognition of good developmental works by the Panchayats at all levels. These schemes are implemented with active participation, involvement and collaboration with State/UTs. Though there is no reported delay in implementation of the schemes, the performance of the States/UTs, particularly in respect of RGSA on various parameters varies from State to State for various reasons such as timely non-availability or non-release of State's share of funds, timely non-conduct of election to the Panchayats, delay in finalisation of annual action plans, timely non-submission of utilisation

certificates against releases of Central share of funds affecting financial performance and lack of coordination between departmental functionaries and PRIs at Gram Panchayat level.

Senior officers of the Ministry undertake periodical review/physical checks for close and intensive monitoring of the progress of implementation of scheme through meetings, video-conferences, regular feedback on dashboard etc. As a result of this, the utilisation of funds status in most of the States/UTs under the schemes are very satisfactory. The Ministry undertakes third party evaluation of the schemes to assess its impact and identify the shortcomings to further improve the scheme/s for better outcome.
